

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 112  
IA No. 562/JPR/2023  
CP No. (IB)- 55/94(1)/JPR/2022  
Under Section 94(1) of IBC, 2016

**In the matter of:**

**Pratibha Singh (PG to CD- M/s Neo Aid Communications Pvt. Ltd.)  
...Applicant**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Ankit Juneja, Proxy  
Priyanka Tiwari, Adv. for RP  
Ratnesh Sharma, Adv.  
Aakash Sharma, Adv.  
Himanshu Saini, Proxy

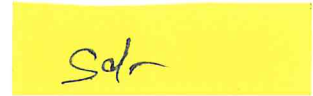
**ORDER**

**IA No. 562/JPR/2023**

Heard Ms. Priyanka Tiwari, Adv. appearing on behalf of the RP. Mr. Ankit Juneja, proxy counsel appearing on behalf of Mr. Nitesh Srivastava, Adv. for the Applicant. It is seen that there are 16 creditors in this application. Only India Bulls Reconstruction Company & Axis Bank Ltd. had filed their reply. Last opportunity be given to file reply, failing which the right to file reply will be forfeited. List the matter on 22.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 24, 2024